

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

O.A.No.1091 of 1996

Date of Order : 15.01.2003

Present : Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Mr. S. Biswas, Member (J)

ASHOK KUMAR BANERJEE & ORS.

vs

EASTERN RAILWAY

For the Applicants : Mr. T. D. Roy, counsel

For the Respondents: Mr. R.K. De, counsel

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

Heard Learned Counsel for the parties. The learned counsel for the applicants refers to certain circulars issued by the Railway Board. These circulars are not placed on record of OA.

2. In the above facts and circumstances of the case, we dispose of this OA with the following directions :

The applicants may submit a self-contained representation to the respondents within a month of the receipt of a copy of this order. On receipt of the representation, the respondents may consider their cases and pass a detail, speaking and reasoned order in accordance with law, with intimation to the applicants within three months from the date of receipt of the representations. No order as to costs.

S. Biswas
(S. Biswas)

MEMBER (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)

VICE-CHAIRMAN (J)